

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA
UNSTARRED QUESTION NO. 1686

Answered on Tuesday, August 6, 2024/ Shravana 15, 1946 Saka

Concern of RBI over internal accounts

1686. Shri Pramod Tiwari:

Will the Minister of FINANCE be pleased to state:

- (a) whether RBI has raised an alarm over certain banks having lakhs of internal accounts which are being used as a conduit for certain fraudulent transactions and evergreening of loan amounts;
- (b) if so, the details thereof; and
- (c) the steps proposed by RBI to rationalise them and bring them down to essential minimum?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c): The Reserve Bank of India (RBI) has informed that with regard to internal accounts/control, all banks are required to comply with the guidelines issued by it from time to time. Compliance to RBI guidelines issued is examined on sample basis during supervisory assessment and any non-compliance observed were taken up with Supervised Entities (SE) for rectification apart from initiating supervisory/enforcement action, as deemed fit.
